- 1612. DR. R. LAKSHMANAN: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government is determined to allow private parties to pick up stakes in the operation and management of six airports including the Chennai Airport, if so, the details thereof;
- (b) whether Government consulted all the stakeholders before arriving at this decision; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) No, Sir. Government of India (GoI) had initially proposed to undertake the operation, management and development of four airports of Airports Authority of India (AAI) namely, Chennai, Kolkata, Ahmedabad and Jaipur airport under Public Private Partnership (PPP) mode. AAI had issued Request for Qualification (RFQ) document on 30.12.2014. However, no final decision has been taken in the matter. The PPP process of the above airports was based on the recommendations of the Task Force on Financing Plan, constituted by the erstwhile Planning Commission for airport sector during 12th Five Year plan and also based on the recommendations of Inter-Ministerial Group, headed by Secretary (Civil Aviation) and comprising representatives from Department of Economic Affairs, Department of Legal Affairs, erstwhile Planning Commission (presently, representative from NITI Aayog) and Chairman, Airports Authority of India.

SC/ST Employees in the PSUs under Civil Aviation Ministry

- 1613. SHRI AMBETH RAJAN: Will the Minister of CIVIL AVIATION be pleased to state:-
- (a) the details of the Public Sector Undertakings (PSUs) under the administrative control of the Ministry;
 - (b) the details of SC/ST persons employed in various groups in these PSUs;
- (c) the details of SC/ST Employees' Welfare Associations formed by SC/ST working in these PSUs;
- (d) the details of the facilities extended/provided by Government/PSUs for the SC/ST Welfare Associations *viz.*, Office Accommodation etc.; and